## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:2968
ANSWERED ON:30.03.2012
SETTING UP OF POWER PROJECTS
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## Will the Minister of POWER be pleased to state:

- (a) the details of proposals received for setting up of power projects in various States in the country during the last three years, Statewise including Kerala;
- (b) whether certain proposals for setting up of power projects including hydro power projects in the Country including Kerala, Karnataka and Bihar are pending for approval of the Union Government;
- (c) if so, the State-wise details thereof and the reasons therefor; and
- (d) the time by which it is likely to be sanctioned?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIK.C. VENUGOPAL)

(a) to (d): With the enactment of the Electricity Act, 2003, no proposals are required to be sent to Central Government/CEA for setting up of thermal power plants. However, Concurrence of CEA is required for setting up of Hydro Power Projects. Accordingly, during the last 3 years, detailed project reports (DPRs) of 48 Hydro Power Projects were received in the CEA for accord of concurrence. The details of these DPRs are given at Annex. No DPR for setting up of Hydro Power Projects in Kerala, Karnataka and Bihar are pending for concurrence from CEA.

Out of the 48 DPRs received by CEA, 17 DPRs have been concurred to and 14 DPRs are under examination in the CEA. The remaining 17 DPRs were examined and returned to the Project Authorities for resubmission after complying with the comments of CEA/CWC/GSI.